

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 305/MP/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudicating the disputes between MP Power Management Co. Ltd. and PTC India Limited.

Petitioner : Madhya Pradesh Power Management Co. Ltd. (MPPMCL)

Respondent : PTC India Limited (PTCIL) and Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL
Shri Akshat Jain, Advocate, PTC
Shri Shikhar Verma, Advocate, PTC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned.

2. The Commission directed the Petitioner and the Respondents to file, on affidavit, within three weeks, their respective submissions as to how this Commission has jurisdiction to adjudicate the dispute involving the PSAs as raised in the Petition.
3. The Petition will be listed for hearing on **22.10.2026**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)